

and revenue would be of the order of Rs. 39.00 lakhs and Rs. 30.70 lakhs respectively.

951. [Transferred to the 15th March, 1979].

Contractors and workers engaged by coal companies of Coal India Limited

952. SHRI KALYAN ROY: Will the Minister of ENERGY be pleased to state:

(a) the types of work which is being given to contractors in the various coal companies of the Coal India Limited—E.C.L., B.C.C.L. C.C.L., W.C.L.;

(b) what are the details thereof including the names of contractors and number of workers engaged by each one of them and amount paid to each one of the contractors by the various companies in 1976, 1977 and 1978;

(c) whether any step has been taken to abolish the contract systems in these coal companies and instructions issued to various coal concerns; and

(d) if so, what are the details thereof and which are the contracts which are going to be abolished and the date-line within which all types of contract systems will be finally eliminated in the companies?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) Work relating to transport of coal and sand by road, civil engineering work, minor earth cutting and clearing, drift cutting and other similar jobs are being performed by contractors in the various coal companies.

(b) It is not possible to furnish the names of the contractors as the number is very large and the parties to whom contracts are awarded keep changing. Information regarding the number of workers engaged in

1977 and 1978 is as follow:—

BCCL 5,000
CCL 9,000
ECL 9,500
WCL 4,600

These figures are only approximate as the actual number of workers engaged by contractors varies from time to time depending upon the nature and quantity of the work to be done. Data regarding the number of workers engaged in 1976 is being collected and will be furnished separately. Figures of amount paid to contractors is as follows:—

	1975-76	1976-77	1977-78
	(Figures in crores)		
ECL	6.43	7.97	7.62
BCCL	8.89	11.85	—
CCL	—	—	10.11
WCL	6.57	7.94	3.96

Information for CCL for 1975-76 and 1976-77 and for BCCL for 1977-78 is being collected and will be furnished shortly.

(c) and (d) Government propose to gradually departmentalise the road transport of coal in a phased manner.

Recommendations of Baveja Committee Report on Coal Industry

953. SHRI KALYAN ROY: Will the Minister of ENERGY be pleased to state:

(a) the steps taken by Government to implement the recommendations of the Baveja Committee in coal companies under Coal India Limited;

(b) what are the details of the recommendations which have been already implemented;

(c) whether discussions have taken place with the Ministry of Labour and the Ministry of Railways regarding some of the recommendations proposed by the Baveja Committee;

(d) if so, what are the details of the recommendations which have been discussed with these Ministries;

(e) if not, what are the reasons therefor;

(f) if the reply to part (d) above be in the affirmative, what is the outcome of these meetings; and

(g) what are the recommendations which are still under consideration of Government and by when decision will be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) and (b) Attention is invited to Unstarred Question No. 1922 answered on 17-8-1978 in reply to which a statement was laid on the Table of the House showing the main recommendations of the Baveja Committee and the action proposed thereon.

Coal India Limited and its subsidiaries have been asked to implement the recommendations concerning them. Action is in progress on these recommendations.

(c), (d) and (f) The items in regard to the recommendations with which Ministry of Labour and Ministry of Railways are concerned are under consideration in consultation with them.

(e) Does not arise.

(g) The recommendations relating to financial matters, namely, conversion of outstanding non-plan loans into grants and payment of coal bills on intimation of despatch are under consideration of the Government.

Taking over the management of M/s Dey Se Chem

954. SHRI KALYAN ROY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government's attention has been drawn to the news item under the caption "Another West Bengal Drug Unit in Trouble" which appeared in the Business Standard on the 4th November, 1978 regarding the affairs of M/s. Dey Se Chem, a private sector unit, manufacturing choloramphenicol;

(b) if so, what is the reaction of the Government thereto;

(c) whether it is a fact that the management of the firm have informed the Government of its intention to close down this unit sometime in the month of April, 1979;

(d) if so, what are the details in this regard;

(e) what steps Government propose to take to prevent the closure;

(f) whether Government propose to take over this unit; and

(g) if the answer to part (f) be in the negative what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA)

(a) Yes, Sir.

(b) The problems faced by M/s Dey Se Chem brought to the attention of Government both by the management and its workers union, are receiving attention.

(c) and (d) The firm informed the Government in November, 1978 that they might be forced to close down the factory unless the Government takes steps to solve the problems faced by the company including revision of selling prices.

(e) Government as an interim measure propose to allow the company to continue to manufacture Chloramphenicol from L-Base beyond 1st April, 1979. Government will consider the question of making L-Base available to the firm at the price at which L-Base was supplied to them